

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S. RAVI CRANES AND MOVERS LIMITED**

S. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Ravi Cranes and Movers Limited
2.	Date of incorporation of corporate debtor	03/07/1995
3.	Authority under which corporate debtor is incorporated/registered	Register of Companies (ROC) - Hyderabad
4.	Corporate Identity No of corporate debtor	U74999TG1995PLC020915
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO.9, MODEL COLONY, HYDERABAD. TG 500033 IN
6.	Date of closure of Insolvency Resolution Process	30-04-2024
7.	Liquidation commencement date of corporate debtor	27-09-2024 (However order Copy made available on 30-09-2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Mummaneni Vazra Laxmi IBBI/PA-001/IP-P00919/2017-2018/11526
9.	Address and e-mail of the liquidator, as registered with the Board	Flat No.107, V.V.Vintage Residency, Somajiguda, Hyderabad-500082. Email id: emailtolak@gmail.com rcmlrp2022@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Flat No. 503, Sri Aditya Land Mark Somajiguda, Hyderabad-500082. Email id: emailtolak@gmail.com and rcmlrp2022@gmail.com
11.	Last date for submission of claims	02-11-2024

Notice is hereby given that the National Company Law Tribunal Hyderabad Bench has ordered the commencement of liquidation of M/s. Ravi Cranes and Movers Limited on 27-09-2024 (However, order made available on 30-09-2024).

The stake holders of M/s. Ravi Cranes and Movers Limited are hereby called upon to submit their claims with proof on or before 02-11-2024, to the Liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only.

All others may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 04-10-2024

Mummaneni Vazra Laxmi

Place: Hyderabad

Liquidator

